

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 61(ND)/2015
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President



SH. S.K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE COMPANY: Sh. Kuldeep Kaul & Anr
Vs
M/s. HBE Aviosec Pvt. Ltd. & Ors.


SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

10	NP S Chaula,	Advocate	Petitioner No.1	
1	Ms. Vijeta	Mukherjee, Adv.	} for Respondents.	
2	Ms. Tanusree	Ghosh, Adv.		

ORDER

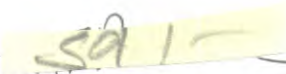
Learned counsel for the applicant seeks modification of the order dated 24.03.2017 by pressing prayer 'A' made in the application. Accordingly, it is requested that the italics bold portion in paragraph 7 and 11 be added. Learned counsel further says that he does not wish to press any other prayer at this stage and reserve the right to do so at the appropriate stage.

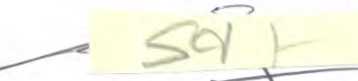




Learned counsel for the non-applicant accepts notice and has not raised any serious objection to the grant of the aforesaid prayer.

In view of the above, the application is allowed. Prayer No. 1 of the application is accepted and the italics bold portion is ordered to be incorporated in para 7 and 11 of the order dated 24.03.2017. Modified order be issued.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (TECHNICAL)

24.4.2017
Vineet